

On the basis of certain reports which we get and after collecting material from the Intelligence sources specially, the facts have got to be verified. So, the period of six months is there, while in the case of others it is a shorter period. You have to appreciate that six months in the case of President's rule is because of the fact that there is limitation of two years. In this case, we are asking for one year because cases which are now being detected, if they are placed before the Advisory Board, it will require considerable time for the Government machinery to collect all the information to satisfy the Advisory Board that these are the facts which have come to our notice and which require their detention. That is why, this kind of six months and one year discrepancy is there.

SHRI S. M. BHATTAM : I am not pressing my amendment.

MR. DEPUTY SPEAKER : Is the pleasure of the House that the amendment moved by Shri S. M. Bhattam be withdrawn ?

*The amendment was by leave.....,
withdrawn.*

MR. DEPUTY SPEAKER : The question is :

"That Clause 2 stand part of the Bill"

The motion was adopted.

Clause 2, was added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI S. B. CHAVAN : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

MR. DEPUTY SPEAKER : I shall now put the Demands for Grants on Account relating to the State of Punjab for the year, 1985-86 to the vote of the House.

The question is :

"That the respective sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President, out of the Consolidated Fund of State of the Punjab, on account for or towards defraying the charges during the year ending on the 31st day of March, 1986 in respect of the heads of demands entered in the second column thereof against Demands I to 41."

The motion was adopted.

MR. DEPUTY SPEAKER : I shall now put the Supplementary Demands for Grants relating to the State of Punjab for the year, 1984-85 to the vote of the House.

The question is :

"That the respective Supplementary sums not exceeding the amounts on Revenue Account and Capital Account shown in the third column of the Order Paper be granted to the President out of the Consolidated Fund of the State of Punjab to defray the charges that will come in course of payment during the year ending the 31st day of March, 1985 in respect of heads of demands entered in the second column thereof against :

Demand Nos. 3, 5, 7, 9, 10, 11, 16,
17, 18, 19, 20, 21, 22,
23, 25, 28, 29, 31, 32,
34, 35, 36, 38 and 40."

The motion was adopted.

PUNJAB APPROPRIATION (VOTE ON ACCOUNT) BILL

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, I beg to move for leave to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86."

The motion was adopted.

SHRI JANARDHANA POOJARI : Sir, I introduce the Bill. Sir, I beg to move :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86, be taken into consideration."

MR. DEPUTY SPEAKER : The question is :

"That the Bill to provide for the withdrawal of certain sums from and out of the Consolidated Fund of the State of Punjab for the services of a part of the financial year 1985-86, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2 and 3 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI JANARDHANA POOJARY : Sir, I beg to move :

"That the Bill be passed."

MR. DEPUTY SPEAKER : The question is :

"That the Bill be passed."

The motion was adopted.

PUNJAB APPROPRIATION (NO. 2)
BILL, 1985

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : Sir, I beg to move for leave to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85.

MR. DEPUTY SPEAKER : The question is :

"That leave be granted to introduce a Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85."

The motion was adopted.

SHRI JANARDHANA POOJARY : Sir, I introduce the Bill. Sir, I beg to move :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of financial year 1984-85, be taken into consideration."

MR. DEPUTY SPEAKER : The question is :

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of the State of Punjab for the services of the financial year 1984-85, be taken into consideration."

The motion was adopted.

MR. DEPUTY SPEAKER : The House will now take up clause-by-clause consideration of the Bill.

The question is :

"That Clauses 2 and 3 and the Schedule stand part of the Bill."

The Motion was adopted.